

34

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA. NO. 797/97

Date of Order: 27.6.97

BETWEEN:

1. K. V. S. S. Nagendra Sai
2. K. Arna Devi
3. D. Dorai Swamy
4. B. Mohana Rao
5. Ch. Gangadhara Rao
6. U.G.N.S. Valli
7. B. Satyavani
8. K. Rajeswari
9. J.V. Ravi Shankar
10. A. Venkata Rao
11. B. Satyanarayana
12. K. Yedukondalu
13. G. Chandrasekhar Rao
14. N.N.L. Narasimham
15. S.V. Reddy
16. T. Pulleswara Rao
17. L. Venkata Nagendra Babu
18. M. V. V. Satyanarayana Murthy

.. Applicants.

AND

1. Union of India, represented by its Secretary to Government, Department of Posts, New Delhi.
2. The Director General (Postal), C.G.O. Complex, New Delhi.
3. The Chief Post Master General, Andhra Pradesh circle, Hyderabad.
4. The Superintendent of Post Offices, Eluru Division, Eluru, West Godavari Dist.
5. The Superintendent of Post Offices, Rajahmundry Division, Rajahmundry, East Godavari Dist.

.. Respondents.

SS

Counsel for the Applicants .. Mr. N.Saida Rao  
Counsel for the Respondents. .. Mr. K.Bhaskara Rao

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI A.M. SIVA DAS : MEMBER (JUDL.)

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JUDGEMENT

1. Oral order as per Hon'ble Shri A.M. Siva Das, Member (Judl.)

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Heard Mr.N.Saida Rao, Learned counsel for the applicants and Mr. K.Bhaskara Rao, learned standing counsel for the respondents.

2. The applicants 18 in number seek the relief that has been granted to the applicants in OA.1410/95 of Ernakulam Bench of this Tribunal.

3. The applicants were appointed initially in the year 1981, 1982 and 1983 as RTP Postal Assistants in Eluru and Rajahmundry Divisions. The applicants say that they have completed training and have / along with regular sorting assistants for 8 hours per day and /240 days in each year.

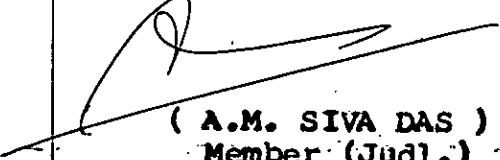
4. When the OA came up for hearing, learned counsel for the respondents submitted that the relief claimed by the applicants in this OA is squarely covered by the order passed in OA.1410/95 of Ernakulam Bench. Copy of the order in the said OA is produced along with this OA and it is at pages - 28 and 29.

5. In that OA the Tribunal directed the Respondents 1-3 or such of them as is competent to grant the applicants

seniority with reference to their initial date of appointment. It is also stated therein that if the existing seniority position is to be revised, that could be done only with notice to the parties who may be affected.

6. Accordingly we direct the Respondents 1-5 or such of them as is competent, to grant the applicants seniority with reference to their initial date of appointment. If the existing seniority position is to be revised that could be done only with notice to the parties who may be affected.

7. The OA is disposed of as above. No costs.

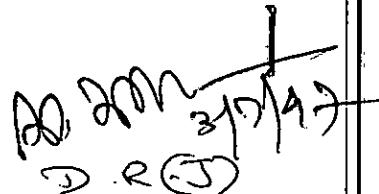
  
( A.M. SIVA DAS )  
Member (Judl.)

  
( R. RANGARAJAN )  
Member (Admn.)

Dated : 27th June, 1997

( Dictated in Open Court )

sd

  
20/6/97  
D.R.(J)